GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

.....

LOK SABHA UNSTARRED QUESTION No. 4345 TO BE ANSWERED ON FRIDAY, THE 11th AUGUST, 2017

SHRAVANA 20, 1939 (SAKA)

NATIONAL TRADE FACILITATION ACTION PLAN

4345. SHRI B. SRIRAMULU

SHRIMATI K. MARAGATHAM

SHRIMATI ANJU BALA

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has released the National Trade Facilitation Action Plan in tune with the WTO-Trade Facilitation Agreement and if so, the details thereof;
- (b) whether the Government has reviewed the performance of Goods and Services Tax (GST) which has revolutionised the current indirect taxes such as excise/VAT/service tax and the revenue collection from imports under the GST has seen tremendous increase in the first 30 days of GST implementation;
- (c) if so, the details thereof;
- (d) whether the Government has created a detailed roadmap for GST audits after the levy's rollout, listing risks, target industries and even potential auditees for officials examining corporate India's transition to the new regime and if so, the details thereof; and
- (e) the number of new and old registrations that have been made under the GST till 31st July 2017?

MINISTER OF STATE FOR FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

(a) Yes Sir. The government has released the National Trade Facilitation Action Plan on 20th July, 2017. The Action Plan includes the major objectives of the Government of India for fostering trade and development, key performance

- indicators, and 76 trade facilitation measures with definite timelines for their implementation. Each activity is identified with a lead agency responsible for its execution with either of the three timelines- Short Term (0-6 Months), Mid Term (6-18 months) and Long-term (18-36 Months).
- (b) Yes Sir. The Government is regularly reviewing the impact of GST across the country. There has been an increase of 44.51% in the customs duty collection during the month of July, 2017 over the previous month of June, 2017. The total collection of customs duty in July, 2016 was Rs. 16,386.47 crore while it is Rs. 30,040.41 crore in July, 2017.
- (c) In total, 209 officers of the rank of Additional/Joint secretary level officers in the Central Government have been appointed to monitor the impact of GST at the district level. The feedback received from these officers is reviewed by a Central Monitoring Committee headed by the Cabinet Secretary. The feedback received from these officers indicates by and large, that the roll out of GST has been smooth.
- (d) No Sir. At least the records for one year should be available for audits to be conducted under GST. However, the Directorate General of Audit, CBEC, has identified taxpayers for audit and calculated their risk scores on the basis of Central Excise and Service Tax returns. Accordingly, a list of assessees in Large, Medium and Small categories for audit by each of the 48 Audit Commissionerates is being prepared and sent.
- (e) The number of new registrations as on 31/07/2017 is 13,51,336 and old registrations migrated to GST as on 01/08/2017 is 71,35,481.
